

LOK SABHA  
UNSTARRED QUESTION NO. 2750  
TO BE ANSWERED ON 12<sup>th</sup> MARCH, 2018

**RETAIL OUTLETS**

**2750. DR. GOKARAJU GANGA RAJU :**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has constituted a four member Committee/ Panel to sort out the issue of the closure threat of Retail Outlets due to eviction notices from landlords in various parts of the country due to the rising value of realty and retail boom, which are driving landlords to evict Oil Marketing Companies (OMCs) tenants and if so, the details thereof;

(b) whether the Committee has decided to empower OMCs for negotiating higher rentals with their existing landlords and give them powers to even buy the property at market determined rates and if so, the details thereof; and

(c) whether in view of growing number of eviction suits filed in various courts, the OMCs are asked to make efforts for out- of-court settlement within the framed guidelines and if so, the details thereof?

**ANSWER**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM & NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

(a) to (c) - After dismantling of Administered Price Mechanism (APM) w.e.f 01.04.2002 in the Petroleum Sector, the management of Oil Marketing Companies (OMCs) take their own decision in the matter of marketing and distribution of petroleum products through their respective network of Retail Outlet dealerships. OMCs have informed that they explore the possibilities for a negotiated settlement for renewal of lease/purchase on strength of tenancy protection wherever available. Where tenancy protection is not available, OMCs make efforts to secure the site based on negotiated settlement for lease or purchase at market rates. In the event of negotiations failing, the OMCs explore available legal options.

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